

O A. 223/92

24/8/95

Hon. Mr. V. K. Seth, A.M.

Hon. Mr. D. C. Verma, J.M.

None for the applicant.
Shri B. K. Shukla, learned
counsel, for respondents. On
26-2-95 notice was issued to
the applicant but there is no
service report of the office.
It has been reported that no
R.A. is filed. The Registry is
to report on the service of notice.
Sent on 1/11/95 for orders.

J.M.

V K
A.M.

1-11-95

Hon. Mr. Justice B. C. Sengupta, J.C.
Hon. Mr. V. K. Seth, A.M.

The applicant was represented
through Shri Sunder Lal who
has since expired. Thereafter
notice was sent to the
applicant, which has not been
received back and thus it
would be presumed to
have been served upon him.
Even otherwise the applicant
should have been vigilant about
his case and should have taken
the first step to engage some other counsel
which he has not done. The R.A. has also
not been filed. In the circumstances, it is
recommended for default and for non-prosecution.

or
Siv
To: Returnable
notice received
30/8/95
not filed
30/8/95

or
Copies prepared
& sent to R/Cm. 66.
07/12/95

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14 10

Boh
V.C.